

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 431 of 2013
in DFR No. 2438 of 2013

Dated : 3rd January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Jai Balaji Industries Ltd.

... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Radhika Arora

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
for R.2

ORDER

IA No. 431 of 2013
(Appl. for condonation of delay)

This is an Application to condone the delay of 37 days in filing the Appeal as against the Order dated 07.08.2013.

We have heard the learned counsel for both the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Application is allowed.

The Registry is directed to number the Appeal and post for Admission on

23.01.2014.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson